

[ TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART-II,  
SECTION 3, SUB-SECTION (i). ]

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

## Notification NO. 34 /2008- CUSTOMS (N.T.)

**New Delhi, dated the 28th March, 2008.**

G.S.R. (E). - In exercise of the powers conferred by clause (aa) of sub-section (1) read with sub-section (2) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/1997 -CUSTOMS (N.T.), G.S.R. 193 (E), dated the 2nd April, 1997, namely:-

In the said notification, in the Table, against the serial number 12, in column (3), after item (xi) and corresponding entry relating thereto in column (4), the following shall be inserted, namely:-

(3)	(4)
" (xii) Madho Singh (Near Railway Station), District Sant Ravi Das Nagar	Unloading of imported goods and loading of export goods".

[F.NO.434/03/2008-CUS.IV]

Aseem Kumar,

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

Note :- The principal notification was published in the Gazette of India, Extraordinary, Part-II, section 3(i) vide number G.S.R. 193(E), dated the 2<sup>nd</sup> April, 1997 and was last amended vide number G.S.R. 666(E), dated the 17<sup>th</sup> October, 2007.